

PUNJAB VIDHAN SABHA

BILL NO. 2-PLA-2022

THE PUNJAB APPROPRIATION (VOTE-ON-ACCOUNT) BILL, 2022

A

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services of a part of the Financial Year 2022-2023.

BE it enacted by the Legislature of the State of Punjab in the Seventy third Year of the Republic of India as follows :-

Short title.

1. This Act may be called the Punjab Appropriation (Vote on Account) Act, 2022.

*Issue of rupees
37120,23,76,000/-
out of the Consolidated
Fund of the State of Punjab
for the Financial Year
2022-2023.*

2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied, sums not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting in aggregate to a sum of rupees 37120,23,76,000/- (Thirty Seven Thousand One Hundred Twenty Crore Twenty Three Lakh and Seventy Six Thousand rupees only) towards defraying the several charges, during the Financial Year 2022-2023, in respect of the services and purposes, specified in column 2 of the said Schedule.

Appropriation.

3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, expressed in the said Schedule in relation to the Financial Year 2022-23.

*Overriding effect of the
Act.*

4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.

SCHEDULE					
Demand No.	Services and purposes		sums not exceeding		
			Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
			Rs.	Rs.	Rs.
1	Agriculture	Revenue	23561581000	102000	23561683000
		Capital	10678000	0	10678000
2	Animal Husbandry Dairy Development and Fisheries	Revenue	1758631000	25000	1758656000
		Capital	15375000	0	15375000
3	Co-operation	Revenue	963202000	98000	963300000
		Capital	1302575000	0	1302575000
4	Defence Services Welfare	Revenue	326017000	0	326017000
		Capital	36004000	0	36004000
5	Education	Revenue	45963276000	403000	45963679000
		Capital	473800000	0	473800000
6	Elections	Revenue	1256686000	0	1256686000
		Capital	67500000	0	67500000
7	Excise and	Revenue	895799000	2049000	897848000
		Capital	0	0	0
8	Finance	Revenue	37201587000	52432105000	89633692000
		Capital	79125000	55897378000	55976503000
9	Food Civil Supplies and Consumer Affairs	Revenue	1365636000	48000	1365684000
		Capital	2544950000	0	2544950000
10	General Administration	Revenue	884711000	42858000	927569000
		Capital	0	0	0
11	Health and Family Welfare	Revenue	13403949000	617000	13404566000
		Capital	51585000	0	51585000
12	Home Affairs	Revenue	26856807000	3978000	26860785000
		Capital	408798000	0	408798000
13	Industries & Commerce	Revenue	6400282000	87000	6400369000
		Capital	42529000	0	42529000
14	Information and Public Relations	Revenue	674705000	0	674705000
		Capital	0	0	0
15	Water Resources	Revenue	3779920000	0	3779920000
		Capital	3706456000	0	3706456000
16	Labour	Revenue	87506000	0	87506000
		Capital	0	0	0
17	Local Government	Revenue	7790166000	0	7790166000
		Capital	5313840000	0	5313840000

18	Personnel	Revenue	106599000	36536000	143135000
		Capital	4375000	0	4375000
19	Planning	Revenue	130662000	0	130662000
		Capital	5843256000	0	5843256000
20	Power	Revenue	10970637000	0	10970637000
		Capital	564374000	0	564374000
21	Public Works	Revenue	2100320000	375000	2100695000
		Capital	3621475000	0	3621475000
22	Revenue Rehabilitation and Disaster Management	Revenue	8108097000	501000	8108598000
		Capital	0	0	0
23	Rural Development and Panchayats	Revenue	7676320000	820000	7677140000
		Capital	1273950000	0	1273950000
24	Science Technology and Environment	Revenue	87862000	0	87862000
		Capital	20750000	0	20750000
25	Social Security Women & Child Development	Revenue	14797711000	52000	14797763000
		Capital	48711000	0	48711000
26	State Legislature	Revenue	189745000	2315000	192060000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	1337205000	29000	1337234000
		Capital	112973000	0	112973000
28	Tourism and Cultural Affairs	Revenue	111934000	0	111934000
		Capital	397400000	0	397400000
29	Transport	Revenue	1858663000	0	1858663000
		Capital	3750000	0	3750000
30	Vigilance	Revenue	226075000	1216000	227291000
		Capital	0	0	0
31	Employment Generation and Training	Revenue	362607000	0	362607000
		Capital	2049000	0	2049000
32	Forestry and Wildlife	Revenue	1743464000	252000	1743716000
		Capital	0	0	0
33	Governance Reforms	Revenue	249219000	0	249219000
		Capital	42649000	0	42649000
34	Horticulture	Revenue	197710000	0	197710000
		Capital	849000	0	849000
35	Housing and Urban Development	Revenue	145054000	0	145054000
		Capital	80064000	0	80064000
36	Jails	Revenue	820860000	0	820860000
		Capital	166821000	0	166821000

37	Law and Justice	Revenue	2285249000	694495000	2979744000
		Capital	0	0	0
38	Medical Education and Research	Revenue	1729561000	52000	1729613000
		Capital	344459000	0	344459000
39	Printing and Stationery	Revenue	79057000	129000	79186000
		Capital	2000	0	2000
40	Sports and Youth Services	Revenue	445087000	252000	445339000
		Capital	0	0	0
41	Water Supply and Sanitation	Revenue	1965625000	5000000	1970625000
		Capital	2445958000	0	2445958000
42	Social Justice Empowerment and Minorities	Revenue	2022525000	2000	2022527000
		Capital	135213000	0	135213000
		Revenue	232918309000	53224396000	286142705000
Total		Capital	29162293000	55897378000	85059671000
	Grand Total		262080602000	109121774000	371202376000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (I) of Article 204 of the Constitution of India read with Article 206 thereof, to provide for the appropriation from and out of the Consolidated Fund of the State of all money required to meet the expenditure charged on the Consolidated Fund and the grants made in advance (Vote on Account) by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the first quarter of the financial year 2022-23.

BHAGWANT MANN
Chief Minister, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH:
THE 22ND MARCH, 2022

SURINDER PAL,
SECRETARY.

N.B. - The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 22ND March, 2022 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).